

FORM A PUBLIC ANNOUNCEMENT		
[Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016]		
FOR THE ATTENTION OF THE CREDITORS OF ZANEKA HEALTHCARE LIMITED		
RELEVANT PARTICULARS		
1.	NAME OF CORPORATE DEBTOR	ZANEKA HEALTHCARE LIMITED
2.	DATE OF INCORPORATION OF CORPORATE DEBTOR	05.02.2004
3.	AUTHORITY UNDER WHICH CORPORATE PERSON IS INCORPORATED/REGISTERED	Registrar Of Companies, Uttarakhand
4.	CORPORATE IDENTITY NUMBER / LIMITED LIABILITY IDENTITY NUMBER OF CORPORATE DEBTOR	U24239UR2004PLC000428
5.	ADDRESS OF THE REGISTERED OFFICE AND PRINCIPAL OFFICE (IF ANY) OF CORPORATE DEBTOR	Regd. Office: BHEL Ancillary Estate, Ranipur, Haridwar, Uttarakhand, India 249403
6.	INSOLVENCY COMMENCEMENT DATE IN RESPECT OF CORPORATE DEBTOR	Date Of Order: 08.10.2026 Order uploaded on 09.10.2026 on NCLT website
7.	ESTIMATED DATE OF CLOSURE OF INSOLVENCY RESOLUTION PROCESS	06.04.2027
8.	NAME AND THE REGN NUMBER OF THE INSOLVENCY PROFESSIONAL ACTING AS INTERIM RESOLUTION PROFESSIONAL	Name: Sonu Gupta Regn No.: IBBI/IPA-001/IP-P02261/2021-2022/13534
9.	ADDRESS AND E MAIL OF THE INTERIM RESOLUTION PROFESSIONAL AS REGISTERED WITH THE BOARD	Sonu Gupta Reg. Address: 42/1201, 11th Floor, N.R.I. Complex, Seawoods Estates, Nerul, Navi Mumbai, Maharashtra 400706 Email: rpsonugupta@gmail.com
10.	ADDRESS AND E MAIL TO BE USED FOR CORRESPONDENCE WITH THE INTERIM RESOLUTION PROFESSIONAL	Address: 25/303, N.R.I. Complex, Seawoods Estates, Nerul, Navi Mumbai, Maharashtra 400706 Email: zaneka.cirp@gmail.com
11.	LAST DATE OF SUBMISSION OF CLAIMS	22.10.2026
12.	CLASSES OF CREDITORS, IF ANY, UNDER CLAUSE (B) OF SUB SECTION (6A) OF SECTION 21, ASCERTAINED BY THE INTERIM RESOLUTION PROFESSIONAL	Not applicable
13.	NAMES OF INSOLVENCY PROFESSIONALS IDENTIFIED TO ACT AS AUTHORISED REPRESENTATIVE OF CREDITORS IN A CLASS (THREE NAMES FOR EACH CLASS)	Not applicable
14.	a. RELEVANT FORMS AND b. DETAILS OF AUTHORIZED REPRESENTATIVES ARE AVAILABLE AT	(a) https://ibbi.gov.in/home/downloads (b) Not Applicable

Sonu Gupta



Notice is hereby given that National Company Law Tribunal, Allahabad Bench has ordered the commencement of corporate insolvency resolution process of **ZANEKA HEALTHCARE LIMITED** on **08.10.2026**.

The creditors of **ZANEKA HEALTHCARE LIMITED** are hereby called upon to submit their claims with proof on or before **22.10.2026** to the interim resolution professional at the address mentioned against item 10.

The financial creditors shall submit their proof of claims by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Date: **10th October 2026**

Place: **MUMBAI**



(SONU GUPTA)

Interim Resolution Professional

ZANEKA HEALTHCARE LIMITED

REGN NO.: IBBI/PA-001/IP-P02261/2021-2022/13534

AFA Valid Upto 30th June 2027